

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a National Child Welfare Board for welfare of children and for matters connected therewith."

The motion was adopted.

SHRI S.B. SIDNAL: I introduce the Bill.

15.52 hrs

RESTRICTION ON HOLIDAYS IN PUBLIC OFFICES BILL *

[English]

SHRI S.B. SIDNAL (Belgaum): I beg to move for leave to introduce a Bill to put restriction on number of holidays in public offices.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to put restriction on number of holidays in public offices."

The motion was adopted.

SHRI S.B. SIDNAL: I introduce the Bill.

15.52 1/2 hrs

REHABILITATION OF DEPENDENTS OF VICTIMS OF TERRORISM BILL *

[English]

PROF. K.V. THOMAS (Ernakulam): I beg to move for leave to introduce a Bill to provide for payment of monthly pension and provision of other facilities to the members of the families of persons killed in terrorist violence in the country.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for payment of monthly pension and provision of other facilities to the members of the families of persons killed in terrorist violence in the country."

The motion was adopted.

PROF. K.V. THOMAS: I introduce the Bill.

15.53 hrs

CONSTITUTION (AMENDMENT) BILL *

(Amendment of Article 311)

[English]

PROF. K.V. THOMAS (Ernakulam): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. K.V. THOMAS : I introduce the Bill.

15.53 1/2 hrs

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL *

(Amendment of Section 2, etc.)

[English]

SHRI R. RAMASWAMY (Periyakulam): I beg to move for leave to introduce a Bill